

Central Administrative Tribunal
Principal Bench, New Delhi

Q

C.P.No.399/2005 in O.A.No. 351/2002

Wednesday, this the 29th day of March 2006

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Shanker Raju, Member (J)

Ramesh Kumar (514/SB)
S/o Shri Banta Ram
R/o 10/78, Type II, Pitam Pura
Police Line, Delhi

(By Advocate: Shri Shyam Babu)

..Applicant

Versus

1. Shri S. Raghunathan
Chief Secretary
Govt. of NCT of Delhi
Players building
IP Estate, New Delhi
2. Smt. Kamaljeet Deol
Additional Commissioner of Police
(Establishment)
Police Headquarters
IP Estate, New Delhi
3. Shri Anil Kumar Sinha
Commissioner of Police (Vigilance)
Police Headquarters
IP Estate, New Delhi
4. Shri Tejinder Luthra
Deputy Commissioner of Police
(Crime & Railway)
Police Headquarters
IP Estate, New Delhi

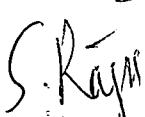
..Respondents

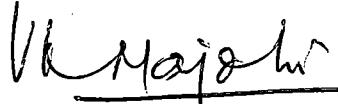
(By Advocate: Smt. Sumedha Sharma)

O R D E R (ORAL)

Shri V.K. Majotra, VC (A):

Learned counsel of the applicant seeks and is allowed to withdraw this contempt petition with liberty to resort to appropriate proceedings as per law.


(Shanker Raju)
Member (J)


(V.K. Majotra)
Vice Chairman (A)

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